

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR NO. 522/2020

PS New Ashok Nagar

State Vs. Manoj Gupta

U/s 379/356/411/34 IPC

21.12.2020

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Sh. R.S Yadav, Id. counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 01.12.2020. It is submitted by Id. Counsel for the applicant/accused that the applicant/accused is having clean antecedents and the

alleged recovery has been planted upon the applicant/accused and investigation qua him has already been completed. Hence, it is prayed, that accused/applicant may be granted bail.

The bail application is opposed by the Ld. APP for the State.

I have heard the submissions and perused the reply.

As per the allegations, the applicant/accused along with one JCL, while riding on a scooty no. DL-5S-BX-5127, snatched the mobile phone of the complainant and he was caught red handed at the spot by the police with the help of the complainant. The plea of the false implication of the applicant/accused is not sustainable as he was apprehended at the spot itself. The applicant/accused is also involved in another case FIR no. 030653/2020, PS Shakar Pur. Considering the seriousness of the allegations against the

applicant/accused, I am not inclined to grant bail to him at this Stage. **Accordingly, the bail application is dismissed.** Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. counsel.

Order be uploaded on the server.

(PANKAJ ARORA)

ACMM (EAST)/KKD/21.12.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR NO. 000662/2020

PS New Ashok Nagar

State Vs. Pankaj Kumar

U/s 379/411 IPC

21.12.2020

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Sh. Vinay Dhaka, Id. counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 21.11.2020. It is submitted by Id. Counsel for the applicant/accused that the alleged recovery has been planted upon the applicant/accused

and investigation qua him has already been completed.
Hence, it is prayed, that accused/applicant may be granted
bail.

The bail application is opposed by the Ld. APP
for the State.

I have heard the submissions and perused the
reply.

The accused is shown to be in custody since
21.11.2020. Investigation in the matter has already been
completed. His custody is not required for further
investigation. This is a period when there is need of
decongestion of jails due to COVID 19 Pandemic.
Considering the circumstances, nature of offence in
question and the age of the accused/applicant,
accused/applicant is hereby granted bail on furnishing bail
bond in the sum of Rs. 10,000/- with one surety of like amount.

With above directions, bail application

of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. counsel.

Order be uploaded on the server.

(PANKAJ ARORA)

ACMM (EAST)/KKD/21.12.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR NO. 000430/2020

PS New Ashok Nagar

State Vs. Pankaj Kumar

U/s 379/411 IPC

21.12.2020

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Sh. Vinay Dhaka, Id. counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of

IO

perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 21.11.2020. It is submitted by Id. Counsel for the applicant/accused that the

alleged recovery has been planted upon the applicant/accused and investigation qua him has already been completed. Hence, it is prayed, that accused/applicant may be granted bail.

The bail application is opposed by the Ld. APP for the State.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 21.11.2020. Investigation in the matter has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. counsel.

Order be uploaded on the server.

(PANKAJ ARORA)
ACMM (EAST)/KKD/21.12.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR NO. 000287/2020

PS New Ashok Nagar

State Vs. Ratan Lal @ Kanahiya

U/s 379/411 IPC

21.12.2020

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Sh. Ajeet Kumar Nigam, Id. counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of

IO

perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 10.11.2020. It is submitted by Id. Counsel for the applicant/accused that the

alleged recovery has been planted upon the applicant/accused and investigation qua him has already been completed. Hence, it is prayed, that accused/applicant may be granted bail.

The bail application is opposed by the Ld. APP for the State.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 10.11.2020. Investigation in the matter has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount.

With above directions, bail application

of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. counsel.

Order be uploaded on the server.

(PANKAJ ARORA)

ACMM (EAST)/KKD/21.12.2020